

**इन्दौर उच्च न्यायालय में अनिर्णीत पड़े मामले**

9240. श्री नंदन चरण दीक्षित :  
क्या विधि, न्याय और कम्पनी कार्य मंत्री  
यह बताने की कृपा करेंगे कि :

(क) इस समय इन्दौर (मध्य प्रदेश)  
उच्च न्यायालय में कितने मामले अनिर्णीत  
पड़े हैं; और

(ख) पाच वर्ष अथवा इससे अधिक की  
अधि से अनिर्णीत पड़े मामलों की संख्या  
कितनी है ?

विधि, न्याय और कम्पनी कार्य मंत्री  
(श्री एच० आर० गोखले) . (क) और  
(ख) जानकारी एकत्र की जा रही है  
और सदन के पटल पर रख दी जाएगी।

**नर्मदा परियोजना के निर्माण के कारण मध्य  
प्रदेश के पूर्व निमार्ड जिले को हरबूब तहसील के  
जलप्लावित हो जाने के लिये मुआवजा**

9241. श्री गंगाधर दीक्षित :  
क्या सिंघाई और विद्युत मंत्री यह बताने की  
कृपा करेंगे कि :

(क) क्या नर्मदा परियोजना के निर्माण  
के कारण मध्य प्रदेश में पूर्व निमार्ड जिले की  
हरबूब तहसील में अग्रिकाश क्षेत्र के जलाप्ला-  
वित हो जाने की संभावना है;

(ख) उ न नहील के निवासियों को  
जिनकी भूमि तथा सम्पत्ति जलप्लावित  
हो जाएगी, मुआवजा देने के लिए सरकार का  
क्या कार्यवाही करने का विचार है, और

(ग) क्या उस सबध में मध्य प्रदेश  
सरकार ने केन्द्रीय सरकार का कोई अभ्यावेदन  
किया है ?

**सिंघाई और विद्युत न्यायालय में उप-मंत्री  
(श्री सिंघाई प्रसाद) :** (क) और  
(ख). मध्य प्रदेश सरकार द्वारा तैयार की  
गई परियोजना रिपोर्ट (आर० एच०  
860 के पूर्ण जलामय स्तर तक) से भाषूम  
होता है कि नर्मदा परियोजना से हरबूब  
तहसील में 156221 एकड़ क्षेत्र जलमग्न  
होगा और 126 ग्राम प्रभावित होंगे।

प्रभावित होने वाले भूमि और सम्पत्ति  
हेतु प्रतिपूर्ति, तथा विस्थापित व्यक्तियों,  
जिन्हें वर्तमान गावों में और जहाँ आवश्यक  
हो, नए आवास गावों को विकसित करके,  
भूमिखण्डों को देकर सहवर्ती क्षेत्रों में पुनः  
बसाने का प्रस्ताव है, के पुनर्वास के लिए  
परियोजना रिपोर्ट में 24.89 करोड़ रुपये  
का प्रावधान रखा गया है।

(ग) जी, नहीं।

**Ex-Managing Director of Hindustan  
Antibiotics Limited joining M/s John  
Wyth**

9242. SHRI BHALJIBHAI PAR-  
MAR: Will the Minister of PETRO-  
LEUM AND CHEMICALS be pleased to  
state:

(a) whether the Ex-Managing Dir-  
ector of Hindustan Antibiotics Limited  
has joined M/s John Wyth as an  
Adviser,

(b) whether some negotiations with  
these companies and their associates  
for a collaboration agreement for the  
manufacture of Ampicillin by Hindus-  
tan Antibiotics Limited were mainly  
done by this gentleman and if so, the  
broad features thereof;

(c) whether because of the role  
played by this Ex-Managing Director  
of Hindustan Antibiotics Limited the  
agreement arrived at is in the best  
interest of M/s John Wyth and is not

beneficial to Government Undertaking;

(d) the salient features of the agreement and what steps Government propose to undo the harm done to the public undertaking and to the Indian sector of Industry; and

(e) how many Indian firms had applied for Ampicillin manufacturing and the reasons for turning down their proposals?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN):** (a) Yes, Sir, as a consultant on M/s. John Wyth Ltd.'s Dyoscorea plantation at Bangalore.

(b) The said ex-Managing Director was also concerned with the negotiations. He retired on the 30th September, 1969, while approval of the Government to the collaboration agreement was conveyed to M/s. Hindustan Antibiotics Ltd. on 23rd January, 1971.

(c) and (d). No, Sir. The agreement secures for M/s. H.A.L. technology from M/s. American Home products Corporation and their technology and know-how in respect of Ampicillin Anhydrous, Ampicillin Trihydrate, Cloxacillin and Phenethicillin subject to the following conditions:

(i) Royalty at the rate of 5 per cent of the net sales value of the finished products;

(ii) duration of the agreement will be 7 years from the date of the commencement of commercial production of any one of the items mentioned above;

(iii) Exports shall be permitted to all countries except where the foreign collaborator has existing licensing arrangement for manufacture;

(iv) HAL will supply to the foreign collaborator and/or to its subsidiaries in India such quantities of semi-synthetic penicillin in bulk as it (they) may from time to time order from HAL provided that:

(a) the amount of compound (s) in bulk thus ordered for supply in respect of any calendar year shall not exceed an estimate of prospective requirement determined from time to time by American Home Products Corporation and/or its subsidiary(ies) and submitted to HAL and agreed to by HAL and the party to be supplied; and that

(b) the compounds in bulk will be sold to American Home Products Corporation and/or its subsidiary(ies) at reasonable prices and shall be such as to permit competition with HAL on an equitable basis, and that

(c) HAL shall not be liable to pay royalty on such sales made to American Home Products Corporation or its subsidiary(ies) in India.

(e). Out of the six applications received from Indian parties for manufacture of Ampicillin 3 were registered by DGTD and other 3 applications were rejected. In respect of these three applications, 2 were rejected as these involved heavy outflow of foreign exchange, and the third because the party failed to furnish requisite particulars.

#### Freeze on Prices of Petroleum Products

9243. SHRI M KATHAMUTHU: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have imposed freeze on the prices of wide range of petroleum products;